



THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

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GOVERNMENT OF ASSAM
ORDERS BY THE GOVERNOR
LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH :: DISPUR

NOTIFICATION

The 26th April, 2018

No. LGL. 178/2008/74.– The following Act of the Assam Legislative Assembly which received the assent of the **Governor on 18th April, 2018** is hereby published for general information.

ASSAM ACT NO. XII OF 2018

(Received the assent of the Governor on 18th April, 2018)

THE BODOLAND UNIVERSITY (AMENDMENT) ACT, 2018

AN
ACT

further to amend the Bodoland University Act, 2009

Preamble

Whereas it is expedient further to amend the Bodoland University Act, 2009, hereinafter referred to as the principal Act, in the manner hereinafter appearing;

Assam Act
No.XI of
2009

It is hereby enacted in the Sixty-ninth Year of the Republic of India as follows :

Short title,
extent and
commencement

1. (1) This Act may be called the Bodoland University (Amendment) Act, 2018.
- (2) It shall have the like extent as the principal Act.
- (3) It shall come into force at once.

Amendment of
section 17

2. (1) In the principal Act, in section 17, after clause (xiii), the following new clause shall be inserted, namely :-

“(xiv) Principal Secretary, Bodoland Territorial Council and Director of Education, Bodoland Territorial Council who shall be the representative of the Bodoland Territorial Council, Assam.”

S. M. BUZAR BARUAH,

Commissioner & Secretary to the Government of Assam,
Legislative Department, Dispur, Guwahati-6.